

(iii) Leasing of equipment for port handling and leasing of floating crafts from the private sector.

(iv) Pilotage

(v) Captive facilities for port based industries

(c) The existing guidelines on private sector participation in ports contain adequate safeguards for the port labour. The Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Act, 1997 has been passed by Parliament which provides for merger of Dock Labour Boards, in consultation with unions, with the respective Port Trusts.

### **High Court Bench at Rajkot**

\*38. SHRI LALITBHAI MEHTA:

SMT. SAVITABEN SHARDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the proposal for the establishment of a High Court Bench at Rajkot in Gujarat is under Government's consideration;

(b) if so, by when the decision is likely to be taken;

(c) if not, whether the proposal by Government of Gujarat and Bar Associations of Gujarat has been negated; and

(d) whether the Benches of the High Court have been established in other parts of any of the States; if so, the details of the places where they have been established?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY):

(a) to (c) Representations have been received from the Bar Associations etc from time to time, for establishment of Benches of Gujarat High Court at Rajkot, Surat, Vadodra, Kutch and Bhavnagar. However, no proposal in this regard made in consultation with the Chief Justice of the Gujarat High Court has come from the Government of Gujarat. Necessary action in the matter can be taken by the Central Government only on receipt of such a proposal.

(d) The requisite information is given in the enclosed statement.

[25th July, 2000]

RAJYA SABHA

**Statement**

S.No	High Court	Location of Bench
1.	Allahabad	Lucknow
2.	Andhra Pradesh	-
3.	Bombay	Nagpur, Aurangabad, Panaji (Goa)
4.	Calcutta	Port Blair
5.	Delhi	-
6.	Gauhati	Kohima, Aizawl, Imphal, Agartala, Shillong
7.	Gujarat	-
8.	Himachal Pradesh	-
9.	Jammu & Kashmir	-
10.	Karnataka	-
11.	Kerala	-
12.	Madhya Pradesh	Gwallior, Indore
13.	Madras	-
14.	Orissa	-
15.	Patna	Ranchi
16.	Punjab & Haryana	-
17.	Rajasthan	Jaipur
18.	Sikkim	-

**New National Highways in Bihar**

†\*39. SHRI VIJAY SINGH YADAV: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of those new National Highways in Bihar for which approval was accorded during (*he* last three years;

(b) whether any proposal for new National Highways in Bihar is pending at present;

(c) if so, by when it is likely to be approved; and

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†Original notice of the question was received in Hindi.